

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

WEDNESDAY, THE 13TH DAY OF MAY, 2020/23RD VAISAKHA, 1942

W.P(C) NO. 9871 OF 2020

PETITIONER:

AYSHA KALLIYATH, W/O NOOR MOHAMMED NOORSHA,
AGED 53 YEARS, KALLIYATH HOUSE, MAMANGALAM, KOCHI,
EDAPPALLY SOUTH VILLAGE, KANAYANNUR TALUK,
ERNAKULAM DISTRICT.

BY ADV. SRI.P.M. ZIRAJ

RESPONDENTS:

1. CITU VIDA KUZHA UNIT, POOL NO. 19/41, REGISTRATION NUMBER: 388/74, ERNAKULAM DISTRICT, PIN- 683104 REPRESENTED BY ITS POOL LEADER SURENDRAN, AGED ABOUT 48 YEARS, FATHER'S NAME NOT KNOWN TO THE PETITIONER
2. SURENDRAN, FATHER'S NAME NOT KNOWN TO THE PETITIONER, POOL LEADER, CITU VIDA KUZHA UNIT, POOL NO. 19/41, REGISTRATION NUMBER: 388/74, ERNAKULAM DISTRICT PIN-683104
3. SUB INSPECTOR OF POLICE, KALAMASSERY POLICE STATION, KALAMASSERY, ERNAKULAM DISTRICT, PIN-682021
4. THE COMMISSIONER OF POLICE, KOCHI CITY, ERNAKULAM, PIN-682035
5. THE KERALA STATE HEAD LOAD WORKERS WELFARE BOARD, ERNAKULAM DISTRICT COMMITTEE, ERNAKULAM -682018 REPRESENTED BY ITS CHAIRMAN.

BY GOVERNMENT PLEADER SMT.B.VINITHA

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 13.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

GOPINATH.P,J

=====
WP(C) NO. 9871 OF 2020

=====
DATED THIS THE 13th DAY OF May, 2020

ORDER

Admit.

2. Standing counsel takes notice for respondents 1 to 3. Government Pleader takes notice for respondents 3 & 4. Urgent notice by speed post to respondent Nos. 1 & 2. The petitioner will also endeavor to serve notice on respondents 1 & 2 through email/whatsapp message.

3. The 3rd respondent shall ensure that there is no obstruction caused by respondents 1 & 2 or their men to the unloading of materials by the petitioner for construction of a cattle shed. I also record the submission of learned standing counsel for the 5th respondent that the Headload worker's Board is taking steps to ensure that the dispute between the petitioner and respondents 1 and 2 are solved amicably. Petitioner also undertakes that wherever manual labour is required, he is willing to engage the service of respondents 1 and 2 or their men.

Post after service of notice.

NSD

GOPINATH.P
JUDGE

APPENDIX

PETITIONERS EXTS:

EXHIBIT P1:- TRUE COPY OF THE TAX RECEIPT OF THE
PROPERTY ISSUED BY THE VILLAGE OFFICER DATED 5.2.2020

EXHIBIT P2:- TRUE COPY OF THE COMPLAINT DATED 23.03.2020
SUBMITTED BY THE PETITIONER BEFORE THE THIRD RESPONDENT

EXHIBIT P3:- TRUE COPY OF THE COMPLAINT DATED 23.03.2020
SUBMITTED BY THE PETITIONER BEFORE THE FOURTH RESPONDENT